

12

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1434/(MAH)/2017

CORAM:

Present:

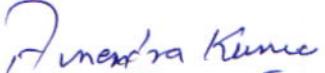
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Daimler Financial Services India Pvt. Ltd
V/s
E-Global Trading Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
12	AVNENDRA KUMAR	Advocate	

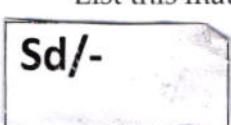
ORDER

CP No.1434/I&BP/NCLT/MB/MAH/2017

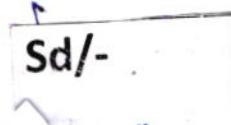
For the Petitioner Counsel has stated that acknowledgement to the notice sent to the Corporate Debtor has not yet been received, the Petitioner is again directed to issue notice, intimating next date of hearing and file proof of service.

To avoid controversy, the Petitioner is hereby directed to send notice forthwith to the Corporate Debtor, so that the Corporate Debtor would be in a position to appear on next date of hearing.

List this matter on 21.11.2017.


Sd/-

V. NALLASENAPATHY
Member(Technical)


Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)